

[Shri B. R. Bhagat.]  
1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing further amendments in the Customs and Central Excise Duties Export Drawback (General) Rules, 1960 :—

(i) Notification G.S.R. No. 1050, dated the 26th August, 1961.

(ii) Notification G.S.R. No. 1051, dated the 26th August, 1961.

[Placed in Library. See No. LT-3203/61 for (i) and (ii).]

#### FOURTH REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON OFFICES OF PROFIT

SHRI M. GOVINDA REDDY (Mysore): Sir, I beg to lay on the Table a copy of the Fourth Report of the Joint Committee of the Houses on Offices of Profit.

#### MESSAGE FROM THE LOK SABHA THE SUGARCANE CESS (VALIDATION) BILL, 1961

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Sugarcane Cess (Validation) Bill, 1961, as passed by Lok Sabha at its sitting held on the 5th September, 1961.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

#### LEAVE OF ABSENCE TO DR. P. J. THOMAS

MR. DEPUTY CHAIRMAN: I have to inform Members that the following letter dated the 1st September, 1961, has been received from Dr. P. J. Thomas :—

"I am in better health and was hoping to attend this session, but my doctors are still against my undertaking so long a journey.

I shall be grateful if you will place before the House my request for permission to remain absent from all the meetings of the House during the current session."

Is it the pleasure of the House that permission be granted to Dr. P. J. Thomas for remaining absent from all meetings of the House during the current session?

(No. hon. Member dissented.)

MR. DEPUTY CHAIRMAN: Permission to remain absent is granted.

#### THE INDIAN PENAL CODE (AMENDMENT) BILL, 1961—contd.

SHRI BHUPESH GUPTA (West Bengal): Mr. Deputy Chairman, I was speaking yesterday on my amendments and these amendments, as you see, try to improve upon this measure, if the Government would not defer it. Now, I shall deal with amendment No. 8. Here, in clause 2(b), it is very widely stated—first of all, "language" should not be there. I do not say we are for the exclusion of "language" from this thing. And then there is the expression "and which disturbs or is likely to disturb the public tranquillity." This is a very